

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 182 OF 2023/EZ

(Under Section 18 read with Sections 14, 15 of National Green  
Tribunal Act 2010)

In the matter of:

**Sushovan Saw**, Son of Sudhamai  
Shaw, Village – Gopedanga, P.O. –  
Amdahi, Laudoha Faridpur,  
Amdahi, Burdwan, PIN – 713381

... Applicant

-Versus-

1. **MOEF**, through its Secretary,  
Indira Paryavaran Bhawan, Jor  
Bagh, Lodi Road, New Delhi –  
110003.
2. **Department of Forest**, West  
Bengal, through the PCCF,  
Aranya Bhawan, LA-10A Block,  
Sector-III, Kolkata – 700106.
3. **Shyam Sel and Power Ltd**,  
through its Managing Director,  
SS Chamber, 5 CR Avenue, 2<sup>nd</sup>  
and 3<sup>rd</sup> Floor, Kolkata – 700072  
West Bengal.
4. **Officer-in-charge**, Jamuria  
Police Station, Pin – 713339.

... Respondents



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70/24

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... Respondents

30 AUG 2024

For SHYAM SEL AND POWER LTD

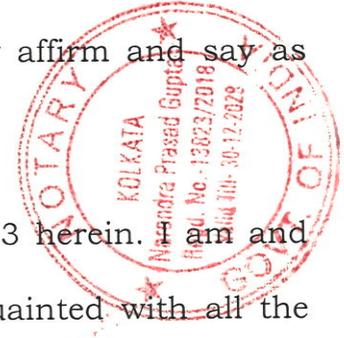
Sargata Rajeev

Director/Authorised Signatory

**SUPPLEMENTARY AFFIDAVIT FILED ON BEHALF OF THE**  
**RESPONDENT NO.3 ABOVENAMED**

I, Saugata Banerjee, son of Sri Baikuntheswar Banerjee, aged about 36 years, by faith - Hindu, by occupation - service, working for gain at Shyam Sel & Power Limited having its office at SS Chamber, 5 C.R. Avenue, 2<sup>nd</sup> and 3<sup>rd</sup> Floor, Kolkata - 700072, do hereby solemnly affirm and say as follows: -

1. I am a Constituted Attorney of respondent No. 3 herein. I am and have made myself well aware of and fully acquainted with all the relevant facts and circumstances of this case. I have also been duly empowered and authorized by respondent No. 3 to make and affirm any affidavit on its behalf in relation to this proceeding. As such, I am competent to affirm this affidavit on behalf of respondent No. 3.
2. I say that I have carefully perused the copy of the application taken out by the applicant under Section 18 read with Sections 14 and 15 of the National Green Tribunal Act, 2010 allegedly affirmed on 22 November 2023 (hereinafter referred to as "the said application") and I have understood its true scope, contents, purport and meaning thereof.
3. As directed by this Hon'ble Tribunal I on behalf of respondent No. 3 have filed a detailed affidavit against the said application on 15 April 2024. I say that I have been advised to deal with and/or traverse only those averments and allegations made in the said application, which are material for proper and effective adjudication thereof. Save what are the matters of record; what can be substantiated therefrom and barring what are specifically admitted by me, I have denied and



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*Saugata Banerjee*

Director/Authorised Signatory

disputed each and every averment and allegation made in the said application in seriatim, as if the same were specifically traversed.

4. I repeat and reiterate the stand taken in the affidavit filed by the respondent No. 3 against the said application, which is not at all maintainable either in Law or in fact and is liable to be dismissed in limine with exemplary costs.
5. This supplementary affidavit has been necessitated, in order to bring on record certain developments which have arisen subsequent to the filing of the affidavit by the respondent No. 3 against the said application.

6. I say that environmental clearances were granted by the Ministry of Environment, Forest and Climate Change ("Ministry") to the project of respondent No. 3 located at village Dhasna PS Jamuria, P.O. Bahadurpur, District Paschim Bardhaman, West Bengal subject to implementation of various conditions and environmental safeguards content therein. The EC that was granted to the respondent No. 3 for integrated steel plant was granted on 18 March 2009. The validity of the said EC being number EC No. J- 11011/ 887/ 2007- IA. II (I) dated 18 March 2009 was extended up to 17 March 2019 vide a letter dated 17 June 2016.

7. The EC to the respondent No. 3 for expansion of the integrated steel plant for ultimate production of 1.8 MTPA pellets, 0.85 MTPA Sinter, 0.3 MTPA Coke, 36,000 Nm<sup>3</sup>/hour producer gas, 0.89 MTPA sponge iron, 0.6 MTPA hot metal/pig iron, 1.51 MTPA billets, 1.0 MTPA long steel products, 0.1 MTPA DI Pipe, 1.2 MTPA cement grinding unit and 0.1 MTPA ferro alloys and 136 MW captive power plant was issued

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*Sargata B. Jee.*  
Director/Authorised Signatory



vide letter No. J-11011/887/2007-IA.II (I) dated 26 December 2019.

8. Thereafter the ministry vide letter dated 16 November 2021 issued a revised EC to the respondent No. 3 for expansion cum modification of their plant for ultimate production of 3.0 MTPA pellets, 1.11 MTPS Sinter, 0.45 MTPA coke, 84,000 Nm<sup>3</sup>/hour producer gas, 2.23 MTPA sponge iron, 0.77 MTPA hot metal/pig iron, 2.88 MTPA billets 1.65 MTPA long steel products, 0.22 MTPA DI Pipe, 0.48 MTPA LD converter, 10,000 m<sup>3</sup>/day oxygen plant, 1.2 MTPA cement grinding unit, 0.1 MTPA ferro alloys and 316 MW captive power plant.
9. The Ministry received a complaint against the respondent No. 3 on 30 June 2023 ("said complain"), regarding illegal encroachment of land measuring 8.59 acres of government forest plant and conducting construction activities without obtaining forest clearance and concealing factual data and submitting false and fabricated data to obtain clearances for the expansion by the respondent No. 3 for their steel and captive power plant.
10. Pursuant to such complaint received by the ministry a joint inspection was carried on by the Regional Office of the Ministry on 7 August 2023, for ascertaining the alleged illegal construction activities within the forest land as alleged in the said complain.
11. Accordingly, a report was submitted to the Ministry undercover of a letter dated 20 August 2023. Relying on the observations made in the said joint inspection report, a show cause notice come direction was issued to the respondent No. 3 by a letter dated 4 September 2023. The respondent No. 3 by a letter dated 3 October 2023 responded to the set show cause notice. In the letter dated 4 September 2023, the



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*Sangata B. Jee.*

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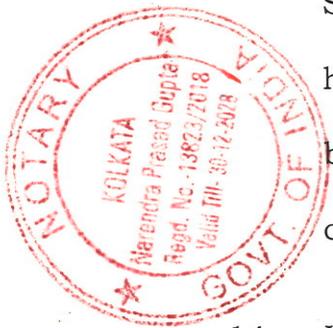
Ministry directed the respondent No. 3 to stop all the illegal ongoing constructions which the respondent No. 3 had undertaken within parts of the land that has been demarcated as part of the forest plant. Immediately upon receiving the said notice, the respondent No. 3 who without any bad intention and on wrong premise conducted construction activities, immediately abstained all activities from the subject land.

12. On 5 September 2023, a second site inspection of the unit was carried on by SRO and it was confirmed about discontinuation of the alleged illegal construction activity previously observed during joint inspection on the portion of the sinter plant present in the demarcated forest plant.

13. The response submitted by the respondent No. 3 was verified by the SRO on the basis of a site inspection conduct on 13 December 2023, however, the report submitted by the SRO was examined internally by the Ministry and it was noted that there were certain other non-compliances.

14. In the meantime, the forest conservation division of the ministry shared certain information with respect to the alleged encroachment of the forest plant. The Advisory Committee after detailed deliberation on the proposal, recommended the proposal for grant of *in principle* approval subject to prescribed conditions.

15. Based on the recommendations made by the Advisory Committee and approval of the same by the competent authority, the proposal was granted in principle approval by the central government on 11 January 2024.



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Sangata Bajee  
Director/Authorised Signatory



forest area was only 0.47 hectares and not 8.73 acres (3.53 Ha) as was alleged. Pursuant to such inspection and further deliberations the authorities issued an ex-post facto in principle approval on 11 January 2024. Thereafter, on 23 April 2024, Office of the Divisional Forest officer, Durgapur Division, Directorate of Forests, Government of West Bengal ("ODFO"), raised a demand note in connection with the land diversion of 0.47Ha for creation of estimate and 10 years maintenance of the plantation in the Compensatory Afforestation against the forest land measuring 0.47 Ha, bearing plot No. 473, Mouza-Mamudpur. Another letter was issued on 15 May 2024 by the ODFO on the respondent No. 3 reiterating their earlier request. A copy of the letters dated 23 April 2024 and 15 May 2024 are annexed herewith and collectively marked as Annexure "SA-2".

21. I say that the Office of the Divisional Forest officer, Durgapur Division, Directorate of Forests, Government of West Bengal, on the basis of the condition No. 3.3 of the proposal for ex-post facto approval for regularisation over 0.47 Ha of forest land in favour of the respondent No. 3 called upon the respondent No. 3 to provide signed estimates for cost of creation with cost of maintenance for 10 years for the compensatory afforestation over 0.47 Ha & penal CA over 5 X 0.47 Ha = 2.35 Ha land. A copy of the letter dated 22 May 2024 is annexed herewith and marked as Annexure "SA-3".

22. On 23 July 2024, the ODFO, called upon the respondent No. 3 to provide 2.82 Ha of non-forest land suitable for Compensatory Afforestation and penal Compensatory Afforestation for processing the Stage II clearance basis the specific conditions under the in-principal approval. A copy of the letter dated 23 July 2024 is annexed



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herewith and marked as Annexure "SA-4".

23. On 1 August 2024, the respondent No. 3 issued a letter in response to the letter of the ODFO dated 23 July 2024 informing about the identified patch of 8.96 acres land, being 2.82 Ha (6.968 acres) of non-forest land for raising Compensatory Afforestation as per the in principal approval granted on 11 January 2024. A copy of the letter dated 1 August 2024, is annexed herewith and marked as Annexure "SA-5".
24. On 7 August 2024, the ODFO, issued a letter to the respondent No. 3 relying on an internal department letter issued by DFO, Bankura (North) Division. The ODFO requested the respondent No. 3 to submit KML (Keyhole Markup Language) file for the purpose of geographical annotation for submitting the suitability report. A copy of the letter dated 7 August 2024, is annexed herewith and marked as Annexure "SA-6". The respondent No. 3 in compliance of the letter dated 7 August 2024, filed the file with the department and thereafter the department has already taken necessary steps towards demarcations.
25. As directed by the Ministry after the personal hearing accorded on 1 August 2024, the respondent No. 3 has been directed not to proceed with any activity till the stage 2 permission is granted, which in any event the respondent No. 3 was not carrying since issuance of the first direction in the year 2023. The respondent No. 3 is given to understand that the stage 2 permission is under active consideration.
26. The petitioner submits that for effective adjudication of the present application, foregoing facts and circumstances may be taken into



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consideration by this Hon'ble Tribunal, which the respondent No. 3 would like to rely upon at the time of hearing.

27. It is therefore prayed that leave may be granted to the respondent No. 3 to file the instant Supplementary Affidavit together with the annexure hereto and that the same may be treated as a part of the record. In the event this Hon'ble Tribunal is pleased to take on record the instant supplementary affidavit, none of the parties will be prejudiced.

28. The statements made in the foregoing paragraph Nos.1, 2(Part), 3(Part) and 5(Part) are true to my knowledge and those made in paragraph Nos.6 to 25 are based on information derived from records which I verily believe to be true and those made in paragraph Nos.2(Part), 3(Part), 4, 5(Part), 26 and 27 are my humble submissions before this Hon'ble Tribunal.



Identified by me

*Zayigun An. M. Anedi*  
F/1500/1596/2009  
Advocate

*Saugata Banjee*

DEPONENT



**NARENDRA PRASAD GUPTA**  
**NOTARY**  
GOVERNMENT OF INDIA  
REGN. NO.-13823/2018  
&  
ADVOCATE, HIGH COURT CALCUTTA  
5, Old Post Office Street (Ground Floor),  
Opp. F-Gate (High Court)  
Mob.-8910576674  
9883138880

L.T.I.(s)/Signatures(s) of the  
Executant/s attested by me on identification

*[Signature]*  
**NARENDRA PRASAD GUPTA, NOTARY**  
Advocate, HIGH COURT, KOLKATA  
No.-13823/2018, Govt. of India

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## Annexure "SA-1"

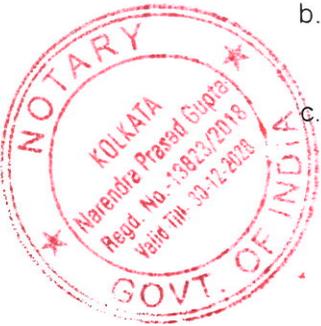
### PROCEEDINGS

Personal hearing held on 01.08.2024 at 11:00 hrs for the project "M/s Shyam Sel and Power Limited at J.L. 50,51 & 52, Village Dhasna, Mamudpur & Sarthakpur, P.S. Jamuria, P.O. Bahadurpur, District Paschim Burdwan, West Bengal"

Personal hearing with reference to the project by M/s Shyam Sel and Power Ltd was held on 01.08.2024 at 11:00 hrs under the Chairmanship of **Dr. Sujit Kumar Bajpayee, Joint Secretary, MOEF&CC** at Satluj Meeting hall, Indira Paryavaran Bhawan. The list of the participants is at **Annexure I**.

2. **Dr. Shruti Rai Bhardwaj, Director/Sct 'F', MoEF&CC** extended warm welcome to the participants and gave a brief background of the matter:

- i. Environmental Clearances (EC's) were granted by the Ministry to the project by **M/s. Shyam Sel Power Limited**, located at Village Dhasna, P.S. Jamuria, P.O. Bahadurpur, District Paschim Burdwan, West Bengal subject to implementation of the various conditions and environmental safeguards contained therein, and
  - a. Ministry's EC to M/s. Shyam Steel and Power Limited for 'Integrated Steel Plant (1.00 MTPA) [Ductile Iron Pipes, Seamless Tubes, ERW Tubes) alongwith Captive Power Plant (2 x 250 MW) at Village Jamuria, P.O. Bahadurpur, District Burdwan, West Bengal" vide letter No. **J-11011/887/2007-IA.II (I)** dated **18.03.2009**
  - b. The validity of the EC No. **J-11011/887/2007-IA.II (I)** dated **18.03.2009** was extended up to **17.03.2019** vide letter no. **J-11011/887/2007-IA.II (I)** dated **17.06.2016**
  - c. Ministry's EC to M/s. Shyam Sel and Power Limited for "Expansion of the integrated steel plant for ultimate production of 1.8 MTPA pellets, 0.85 MTPA Sinter, 0.3 MTPA Coke, 36,000 Nm<sup>3</sup>/hour producer gas, 0.89 MTPA Sponge Iron, 0.6 MTPA hot metal/ Pig Iron, 1.51 MTPA Billets, 1.0 MTPA long steel products, 0.1 MTPA DI pipe, 1.2 MTPA Cement grinding unit, 0.1 MTPA Ferro Alloys and 136 MW Captive Power plant" vide letter No. **J-11011/887/2007-IA.II (I)** dated **26.12.2019**
  - d. Ministry's EC to M/s. Shyam Sel and Power Limited for "Expansion-cum modification of their plant for ultimate production of 3.0 MTPA pellets, 1.11 MTPA Sinter, 0.45 MTPA coke, 84,000 Nm<sup>3</sup>/hour Producer gas, 2.23 MTPA Sponge Iron, 0.77 MTPA hot metal/ Pig Iron, 2.88 MTPA Billets, 1.65 MTPA Long Steel Products, 0.22 MTPA DI pipe, 0.48 MTPA LD Converter, 10,000 m<sup>3</sup>/day Oxygen Plant, 1.2 MTPA Cement grinding unit, 0.1 MTPA Ferro Alloys and 316 MW Captive Power Plant" vide letter no. **J-11011/887/2007-IA-II (I)** dated **16.11.2021**
- ii. A complaint dated **30.06.2023** was received in the Ministry against **M/s. Shyam Sel and Power Limited**, West Bengal regarding "*Illegal encroachment of land 8.59 Acres government forest land, construction activities initiated without obtaining Forest Clearance and hiding the information, concealing factual data or submitting the false/fabricated data to obtain EC & Expansion by the*



For SHYAM SEL AND POWER LTD

*Sangala Bajee*

Director/Authorised Signatory

- industry, for their steel and captive power plant located at Village Dhasna, P.S. Jamuria, P.O. Bahadurpur, District Paschim Burdwan, West Bengal".
- iii. A Joint inspection has been carried out by the Regional Office (RO) of this Ministry at **Kolkata** along with Regional Office of the Ministry at **Bhubaneswar** on **07.08.2023** for ascertaining alleged illegal construction activity within the forest land as reported by the complainant. The said report was submitted to the Ministry vide letter dated **20.08.2023**.
- iv. The Joint Inspection report submitted for the project was examined in the Ministry and following was noted:
- Certain parts of the under constructed Sinter Plant (no construction was taking place at the time of monitoring) was present within parts of land [(Plot 473 (p))] that has been demarcated as part of the forest land (shown during inspection by the ADFO and Range Forest Officer, Asansol (T) Range).
  - The office of PCCF vide letter dated 18.08.2023 had provided the enquiry report submitted by the DFOs along with other documents.
  - As per the DFO report, preliminary survey by local Admin on 28.02.2023 had noticed that M/s. Shyam Sel & Power Ltd. had encroached the forest land over 8.59 acre.
  - General Diary was lodged at Jamuria P.S. on 15.03.2023 regarding illegal forest land encroachment.
  - The DFO report also stated that a joint survey was done from Land Department on 27.04.2023 and it was confirmed that M/s. Shyam Sel & Power Ltd Authority encroached the forest land over 8.73 acre.
  - FIR was lodged by Forest Ranger Officer, Asansol (T) Range in Jamuria Police Station for illegal encroachment of Government forest land measuring 8.59 Acres situated at Mouza Mamudpur, J.No.-51, Plot No 473.
  - It was also reported that M/s. Shyam Sel & Power Ltd Authority had applied for forest diversion for 0.9 Ha of forest land on 31.05.2023.
- v. Based on the observations of joint inspection conducted by officers of SRO, Kolkata and RO, Bhubaneswar on **07.08.2023**, a Show-Cause Notice (SCN) cum Direction was issued to the unit vide Ministry's letter no. **IA-Z-12011/18/2023-IA-I(M)** dated **04.09.2023**, which was responded by the PP vide their communication dated **03.10.2023**. The direction was to stop all the illegal on-going construction, which has been reported to be undertaken within parts of the land that has been demarcated as part of the forestland.
- vi. In the meantime, SRO conducted second site inspection of the unit on **05.09.2023** and confirmed about discontinuation of the alleged illegal construction activity previously observed during joint inspection on the portion of the sinter plant present in the demarcated forest land.
- vii. The response to SCN submitted by PP was verified by SRO Kolkata on the basis of site inspection conducted on **13.12.2023**. The report was examined within the Ministry and it was noted that SRO has observed continued pending non-compliance.



For SHYAM SEL AND POWER LTD

Sangita B. Jee.

Director/Authorised Signatory

- viii. Forest Conservation division of the Ministry shared following information wrt the alleged encroachment of the forest land
- i. The User Agency encroached 8.73 acre (3.53 ha) forest land and a big RCC construction done within the 0.47 ha. Now the structure on forest land is in incomplete condition. A FIR was lodged at Jamuria Police Station on 13.04.2023.
  - ii. The construction activity was carried out by the User Agency over 0.47 ha of forest land. The forest land has been demarcated by the RCC pillars with barbed wire at the side of the Project proponent's area. Balance 3.0629 ha (3.5329 ha – 0.47 ha) forest land is in possession of State Forest Department, which was confirmed by the State Forest Officials during site visit. No infrastructure/ construction was observed in the balance 3.0629 ha forest land. However, soil filling was done by the project proponent in some portion of the 3.0629 ha encroached forest land and new plantation (Arjun, Akashmoni, Karanj etc) was observed in that area. It was informed that the plantation work was done by the project proponent on suggestion of the local forest officials.
  - c. Proposal of M/s Shyam Sel and Power Limited for the expansion of Steel Plant for ex-post facto approval under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 was submitted online by the Government of West Bengal on 14.12.2023 involving total area of 8.47 ha comprising of 8.0 ha of non-forest land and 0.47 ha of Protected Forest land.
  - d. As per detail furnished along with the proposals, it was observed that the user agency had encroached forest area of 8.73 acres wherein they have constructed the buildings and other permanent structures. During subsequent surveys the area under encroachment was observed to be 8.73 acres.
  - e. Proposal was considered by the Advisory Committee in its meeting held on 18.12.2023 and the Committee *inter-alia* observed that the Sub-Office of the Regional Office Bhubaneswar conducted the site inspection of the area on 23.11.2023 and observation of the Regional Office with regards to the violation are as under:
    - ix. The Advisory Committee, after detailed deliberations on the proposal, recommended the proposal for grant of 'in-principle' approval subject to prescribed conditions.
    - x. Based on the above recommendation of the Advisory Committee and approval of the same by the competent authority, the proposal was granted 'in-principle' approval (FC-I) by the Central Government on 11.01.2024

3. Representative of FC Division of the Ministry, AIG(FC) confirmed the conditional FC-I granted to the project on 11.01.2024 for regularizing the illegal encroachment in the area of 0.47 ha of forest area.

4. This was followed by a presentation by the project proponent and associated detailed deliberations wrt issues raised in the complaint. Details are as given below:

#### I. Encroachment of forestland

For SHYAM SEL AND POWER LTD

Saugata B. Jee

Director/Authorised Signatory



- i. Total of 659 (267 ha) acre of plot was available with PP for the project. The plot adjacent to the alleged encroached forestland was acquired by the PP, who then began construction on the acquired land on the basis of survey by a third-party consultant along with internal team, which helped in demarcation of the boundary. However, subsequently a survey by the Forest Department on 27.04.2023 alleged that the construction had encroached on some part of the forestland, leading PP to halt construction work.
- ii. Initial claims of 8.59 acres of encroachment was revised to 0.47 hectares (1.17 acres) after re-measurement by the Forest Department. Subsequently, PP stopped all construction activities on the alleged forest area as directed in the Ministry's SCN dated 04.09.2023.
- iii. Following the advice of the Forest Department, PP submitted a proposal for the diversion of 0.47 hectares of forestland for non-forest purposes. The Central Government granted 'in-principle' approval on 11.01.2024 for the ex-post facto regularization of encroachment over 0.47 hectares of forestland in favor of M/s Shyam Sel and Power Limited for the expansion of the existing Integrated Steel Plant in the Durgapur Forest Division, West Bengal (Proposal No. FP/WB/IND/442054/2023).
- iv. The Chairman asked the need for venturing into this reported 0.47 ha of forest land, when approx 267 ha was already available with them for the project. Further, MS, C&MD brought to the notice that in remaining 3.0629 ha (3.5329 ha – 0.47 ha) forest land in the possession of State Forest Department, soil filling was done by the project proponent in some portion of the 3.0629 ha encroached forest land and new plantation was also observed by forest department in that area.
- v. PP clarified that construction in 0.47 ha of forest land was inadvertent error on the basis of ground analysis done by third party consultant. Further, the plantation work was done by the project proponent as part of their commitment for green belt. The PP admitted that there are two plots, 473 (yet to be acquired) and 473/561. They have started construction of the conveyor belt on plot 473/561 and inadvertently the work spilled over to adjacent plot 473 which is supposedly was government land.
- vi. The PP also submitted that as per the EC dated 16.11.2021, Specific Condition iii, they were required to develop a green belt outside the plant premises over an area of 18.4 hectares. Out of this, 9.5 hectares of green belt have been developed. However, for the remaining area, the PP had applied for alienation of Plot No. 473 assuming it a govt. land and inadvertently also began plantation work on the said plot 473 to fulfil green belt commitment.
- vii. PP also submitted that in the process of applying for the alienation of this Government land, its status was changed to forestland. Subsequently, forest officials informed the PP that some construction work had been done on the forest land. The PP clarified that they inadvertently trespassed the land which was used solely for the raw material supply section of the sinter plant through a conveyor belt system.
- viii. After detailed discussion, the explanation regarding inadvertent encroachment was not found to be justified considering that boundary areas of lands are not



For SHYAM SEL AND POWER LTD  
*Saugata B. Sen*  
Director/Authorised Signatory

fluid and is generally known by the land owners, especially before taking up any heavy civil construction which involves significant investment. Further, the mandatory green belt is developed by any project proponent in the land area owned by them and cannot be undertaken in illegally encroached forest/ govt land without proper authorisation from concerned department. Moreover, if PP had applied for alienation of govt. land, then without waiting for such alienation approval, any kind of encroachment on any type of land not belonging to PP cannot be justified. PP was asked to submit copy of alienation application with complete detail along with proof for change of status of land from govt. land to forest land.

- ix. MS, Ind-1 informed about a court case (O.A. No. 182 of 2023) which has been filed before the Hon'ble NGT inter-alia on issues related to encroachment of forest land, concealment of information, etc.

**II. Concealment of information during the application for EC:**

5. MS, C&MD informed that the analysis within the Ministry indicated that information has been concealed during the EC process wrt requirement of additional govt. / forest land. The Chairman asked the reason for not informing the Expert Appraisal Committee (EAC) at the time of grant of EC about the need of additional land for industrial purpose. PP clarified that since the land was not in possession; they didn't inform EAC and had planned to apply for amendment of EC once land has been acquired by them. The encroachment of forest area was inadvertent error and not done intentionally with any planning.

6. The above was followed by presentation by PP wrt non-compliance of EC conditions. The outcome of the personal hearing on non-complied EC conditions are as given below:

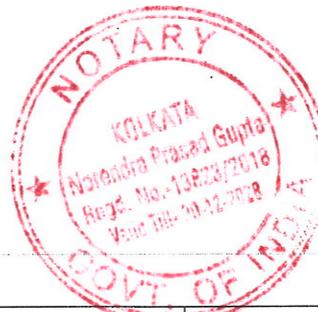
S. No.	Conditions of EC dated 18.03.2009, 26.12.2019 and 16.11.2021	Latest observations of SRO Kolkata and RO Bhubaneshwar based on monitoring conducted on 13.12.2023	Submission of PP and conclusion during the Personal Hearing
1.	Green Belt shall be developed in 97 hectares of land (34 % of total land) with tree density of 2500 trees per ha by 31/12/2024 all along the periphery of the project site. This shall include gap filling which shall be done in existing green belt developed area wherever tree density is less than 2500 trees per ha. In addition to this, 18.4 hectares (45.5 acres) of land outside the project	<b>Partially Complied</b> PAs are supposed to develop 18.4 Ha (45.5 acres) of green belt outside the project premises. As per the survey report PAs have developed green belt in 2.63 Ha (6.49 acres). <b>The remaining area of 15.77 Ha is yet to be developed.</b> PAs have requested the District Land & Land Reform Officer, Asansol, Paschim Bardhaman	During the presentation PP submitted that Green Belt Development/ Plantation Programme on 18.4 Hectares of Land outside the project premises is also going on, Plantation programme has already been completed on 9.5 Acres of land outside the project premises and balance green belt development is also in process, and gradually



For SHYAM SELAND POWER LTD

*Soujanya B. Jee*

Director/Authorised Signatory



	premises located adjacent to the main plant shall also be brought under green belt development as committed by the PP. <b>(Specific Condition iii of of EC dated 16.11.2021). (Specific Condition xviii of EC dated 18.03.2009)</b>	for providing land (approximately 20 Ha) for the establishment of an oxy zone.	will be completed within a period of three years.  Further, RO informed that in the plant premised the planation was found satisfactory however, RO suggested the gap filling needs to be done at the site.  Based on the submissions PP shall submit the action plan with time lines for developing remaining green belt as stipulated to SRO for review and onward submission to Ministry.
2.	Project proponent shall conserve eight water bodies exist in the project site by developing green belt development all along the boundary of the water body. <b>(Specific Condition iv. of of EC dated 16.11.2021).</b>	<b>Partially Complied</b> During monitoring, it was observed that PAs have provided demarcated boundary walls. <b>Certain area still lack demarcated boundary walls (in areas of construction).</b> PAs have informed that demarcated boundary wall for the ongoing expansion project will be done after completion of the project work.	During the presentation, PP submitted that the boundary walls has been demarcated in the project area except for the disputed land.  MS, C&MD asked the PP to submit the geo tagged photographs of the same and same shall be reviewed by RO and submitted to the Ministry.
3.	Performance test shall be conducted on all pollution control systems every year and report shall be submitted to Regional Office of the MoEF&CC. <b>(Specific Condition xiii. of EC dated 16.11.2021).</b>	<b>Partially Complied</b> PAs have submitted the efficiency Test report, conducted by M/s. Ultimate Envirollytical Solutions. On perusal of the report, it is observed that the efficiency test report for the ESP attached to Pellet-plant is not present.	PP has submitted the copy of efficiency test report to SRO as part of six-monthly compliance report.  The same was submitted to C&MD. <b>Based on the documents submitted by the PP, the condition may be treated as Complied.</b>
4.	The project proponent shall install 24x7 continuous emission	<b>Partially Complied</b> As per the information submitted by PAs, it is	PP clarified that they have again carried out emission data monitoring which

For SHYAM SELAND POWER LTD  
Sangata B. Jee.  
Director/Authorised Signatory



<p>monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time. The CEMS shall be connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories. (<i>General Condition i. Air quality monitoring and preservation of EC dated 16.11.2021</i>), (Specific Condition I &amp; General Condition iv. of EC dated 18.03.2009))</p>	<p>observed that for SMS-3 (6x 8T, 2x18 t) and Pellet-3 (1 x 1.2 MTPA) opacity meter has been installed and PAs are waiting for CPCB clearance. For 90 MW CFBC, opacity meter has been installed and PAs are waiting for commissioning by service engineer. For DRI kiln 11 &amp; 12 (2x700 TPD), application for connectivity to CPCB is in process. Other stacks are connected to CPCB server. On perusal of emission data on CPCB website on 05.01.2024, it is observed that PM is above 30 mg/Nm<sup>3</sup> for Pellet 2 plant.</p>	<p>reported PM values within the standard. The same can be verified through the emission data available on CPCB website. As per the deliberations made during the meeting PP was asked to share the link of the CPCB server to SRO in order to verify the status of Particulate Matter.</p>
<p>5. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface runoff (<i>General Condition: Water quality monitoring and preservation v. of EC dated 16.11.2021</i>)</p>	<p><b>Partially Complied</b> During monitoring, it was observed that garland drain and collection pit has been provided to the coal shed area where wind shelter fence have been developed. PAs have informed that garland drains will be provided in other stock piles area by June 2024.</p>	<p>PP submitted that they have constructed the garland drains in all the stock piles area. MS, C&amp;MD asked the PP to submit the geo tagged photographs of the same to SRO for review.</p>
<p>6. Noise pollution shall be monitored as per the prescribed Noise Pollution (Regulation and Control) Rules, 2000 and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report. (<i>General</i></p>	<p><b>Partially Complied</b> Pas have monitored the work zone noise level through a third-party monitoring agency by collecting the noise samples from 14 locations inside the plant on October, 2023 and submitted the</p>	<p>PP confirmed that all the precautionary measures have now been taken up to control the work zone noise levels. Based on the information submitted the PP, the condition may be considered as Complied.</p>

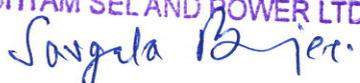
For SHYAM SELAND POWER LTD

*Soumyata B. Jee*

Director/Authorised Signatory



	<b>Condition:</b> Noise monitoring and preservation i. of EC dated 16.11.2021) & General Condition v. of EC dated 18.03.2009)	monitoring report along with the reply. Monitoring report indicated that work zone noise levels for Turbine Floor (Power Plant) and inside R.M. area was above the OSHA's Permissible limit (PEL) of 90 dB(A) and Indian Factory Act 1948 Permissible Limit (PEL) of 90 dB(A).	
7.	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented. ( <b>General Condition: Public hearing and human health issues i. of EC dated 16.11.2021)</b>	Partially Complied PAs have submitted a copy of the "Identification OH&S Hazard and risk, Risk Assessment and Risk Managements measures" signed by the factory Manager. However, the implementation status of the proposed plan has not been submitted.	PP said that the implementation of the Hazard and risk management plan has now been completed and photos of the same have been shared. Based on the information submitted the PP, the condition may be considered as Complied.
8.	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt. ( <b>General Condition: Miscellaneous ii. of EC dated 16.11.2021) &amp; General Condition xvi. of EC dated 18.03.2009).</b>	Not Complied EC has been uploaded in their website. <b>The receiving copy of the EC intimation letter has not been provided to ensure that the copy of the clearance letter has been submitted to all concerned authority.</b>	PP said that they will be sharing the receiving copy of the EC intimation letter. MS, C&MD asked the PP to submit the same to the SRO for review.
9.	The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical	Partially Complied During monitoring, it was observed that LED display board was displaying the ambient air quality monitoring	PP submitted that the display board has now been displaying the ambient air quality data.

For SHYAM SELAND POWER LTD  
  
 Director/Authorised Signatory



<p>sectoral parameters, data. No stack MS, C&amp;MD asked the PP indicated for the projects monitoring data was to submit the same to the and display the same at a being displayed in the SRO for review convenient location for display board. Pas have disclosure to the public informed that and put on the website of installation of LED the company. (<b>General Condition: Miscellaneous iv. of EC dated 16.11.2021) &amp; General Condition iv &amp; Specific Condition -i of EC dated 18.03.2009).</b></p>	<p>data. No stack monitoring data was being displayed in the display board. Pas have informed that installation of LED Display Board for the Stack Emission Data is under process &amp; will be completed by February 2024.</p>	<p>MS, C&amp;MD asked the PP to submit the same to the SRO for review</p>
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7. On the basis of detailed deliberations, following was concluded:

- i. Status of FIR lodged against M/s Shyam Sel and Power Ltd for illegal encroachment of forest land to be provided by FC Division/ PP. No work to be carried out in additional forest land until stage II FC is obtained for the said land and same is handed over to PP by Forest Deptt.
- ii. FC Division may confirm if any further action, penal or otherwise, is pending against PP as per extant norms for encroachment of forest land for which Stage-I FC has been granted.
- iii. Status of ongoing court case O.A. No. 182 of 2023 in NGT to be confirmed by Ind-I sector / PP.
- iv. Documentary proof to be submitted by PP with respect to the alienation of govt. land sought by them along with proof for change in status from Govt. to forest land during pendency of application. Photographic evidences of the additional forest land area under diversion is also to be submitted.
- v. PP shall seek amendment of the EC wrt additional forest land immediately for which Stage-I forest clearance has been granted. Along with the above, EAC of concerned sector i.e. IA(Ind-1) of the Ministry shall also deliberate and decide the matter w.r.t alleged concealment of information as per para 8(vi) of EIA Notification, 2006, based on the submissions of PP, documents submitted at the time of EC, further documents as sought from PP in preceding paras and any other relevant document that may be required.
- v. PP shall submit documentary evidence/ geo tagged photographs or other necessary details as mentioned in table above to confirm the current status of observed non-compliances of EC conditions to SRO for review and onward submission to the Ministry.

The meeting ended with the vote of thanks to the Chair.

\*\*\*\*

For SHYAM SEL AND POWER LTD

*Saugata Dasgupta*

Director/Authorised Signatory



## ANNEXURE I

List of Participants for the Personal Hearing held on 01.08.2023 in the matter of "M/s Shyam Sel and Power Limited at J.L. 50,51 & 52, Village Dhasna, Mamudpur & Sarthakpur, P.S. Jamuria, P.O. Bahadurpur, District Paschim Burdwan, West Bengal"

S. No.	Name	Designation
1.	Shri Sujit Kumar Bajpayee	Joint Secretary, MoEF&CC
2.	Dr. Shruti Rai Bhardwaj	Director, IA-CMD
3.	Shri Dinesh Runiwal	Additional Director, IA-Ind I
4.	Smt. Shahida Parveen Quazi	SRO, Kolkata
5.	Shri Suneet Bhardwaj	AIG, FC
6.	Dr. Bhardwaj Adiraju	Joint Director, IA-CMD
7.	Shri Sandeepan B.S.	Scientist-C, Ind-I
8.	Shri Vinay Rana	ASO, IA-CMD
9.	Smt. Pinky Taneja	Consultant, IA-CMD
10.	Shri Ritin Raj	RA, IA-CMD
<b>Representatives of M/s Shyam Sel and Power Ltd.</b>		
11.	Shri Sumit Chakraborty	
12.	Shri Prashant Kumar	
13.	Shri M K Prusy	

For SHYAM SEL AND POWER LTD

*Saugata B. Jee*

Director/Authorised Signatory

## Annexure "SA-2"



Government of West Bengal  
Directorate of Forests,  
Office of the Divisional Forest Officer, Durgapur Division.  
Aranyapally, Shashtri Avenue, Durgapur-12.  
E-mail- [dfodur-wb@nic.in](mailto:dfodur-wb@nic.in)  
Office Tel. / FAX- 0343-2999651

Memo No. 356/8

Dated, Durgapur, The 23/04/2024

- To :: The Factory Manager,  
Shyam Sel & Power Limited
- Sub. :: Raising of demand note in connection with your land diversion 0.47 ha. for creation of estimate and 10(Ten) years maintenance of the plantation in the CA and Penal CA land.
- Ref :: 1) Addl. Principal chief Conservator of Forests & Nodal Officer, Forest Conservation Act, Memo No. 11418/L&LT/2M-753/2023, dated : 18/03/2024.  
2) Your letter no. NIL, Dated: 04/03/2024.  
3) DFO, Bankura (North) Division office memo No.- 885/8, dated: 22/04/2024.

\*\*\*\*\*

Sir,

With reference to the above, please find enclosed herewith the letter received from the Divisional Forest Officer, Bankura (North) Division regarding submission of Land for Compensatory Afforestation against the Forest Land measuring 0.47 hector, bearing plot No.- 473 under Mouza- Mamudpur falling under Durgapur Forest Division. As per report all lands suggested by you are forest under Jurisdiction of Bankura (North) Division.

Hence, you are requested to identify the CA and Penal CA land immediately. Please remember that we are unable to upload demand note in Parivesh Portal unless we receive approved copy of creation & 10 (Ten) years maintenance plan of the CA & Penal CA land.

Enclosed : As stated.

Your faithfully

  
Divisional Forest Officer  
Durgapur Division

Memo No. 356/8

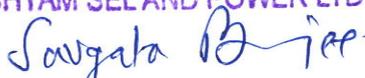
Dated, Durgapur, The 23/04/2024

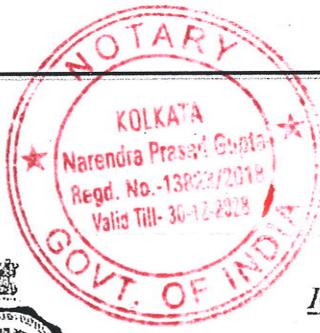
Copy forwarded for kind information to:

- 1) Addl. Principal Chief Conservator of Forests & Nodal Officer, Forest Conservation Act.
- 2) The Chief Conservator of Forests, South-East Circle, West Bengal.

  
Divisional Forest Officer  
Durgapur Division

For SHYAM SELAND POWER LTD

  
Director/Authorised Signatory

REMINDER - 1

Government of West Bengal  
Directorate of Forests,  
Office of the Divisional Forest Officer, Durgapur Division.  
Aranyapally, Shashtri Avenue, Durgapur-12.  
E-mail- [dfodur-wb@nic.in](mailto:dfodur-wb@nic.in)  
Office Tel. / FAX- 0343-2999651



Memo No. 716/8

Dated, Durgapur, The 15/05/2024

- To :: The Factory Manager,  
Shyam Sel & Power Limited
- Sub. :: Raising of demand note in connection with your land diversion 0.47 ha. for creation of estimate and 10(Ten) years maintenance of the plantation in the CA and Penal CA land.
- Ref :: 1) Addl. Principal chief Conservator of Forests & Nodal Officer, Forest Conservation Act, Memo No. 11418/L&LT/2M-753/2023, dated : 18/03/2024.  
2) Your letter no. NIL, Dated: 04/03/2024.  
3) DFO, Bankura (North) Division office memo No.- 885/8, dated: 22/04/2024.  
4) This office Memo No. 356/8, Dt: 23/04/2024.

\*\*\*\*\*

Sir,

With reference to the above, you are once again requested to identify the CA and Penal CA land immediately. Please remember that we are unable to upload demand note in Parivesh Portal unless we receive approved copy of creation & 10 (Ten) years maintenance plan of the CA & Penal CA land.

Enclosed : This office Memo No.356/08, Dt. 23/04/2024.

Your faithfully

Divisional Forest Officer  
Durgapur Division

Memo No. 716/8

Dated, Durgapur, The 15/05/2024

Copy forwarded for kind information to:

- 1) Addl. Principal Chief Conservator of Forests & Nodal Officer, Forest Conservation Act.
- 2) The Chief Conservator of Forests, South-East Circle, West Bengal.

Divisional Forest Officer  
Durgapur Division

For SHYAM SELAND POWER LTD

Saugata B. Jee

Director/Authorised Signatory

## Annexure "SA-3"



Government of West Bengal  
Directorate of Forests,  
Office of the Divisional Forest Officer, Durgapur Division.  
Aranyapally, Shashtri Avenue, Durgapur-12.  
E-mail- [dfodur-wb@nic.in](mailto:dfodur-wb@nic.in)  
Office Tel. / FAX- 0343-2999651



Memo No. 849/8- Dated, Durgapur, the 22/05/2024

To :: The Divisional Forest Officer  
Bankura (North) Division

Sub :: Submission of estimate for creation & 10 yr. maintenance of  
Compensatory Afforestation (CA) & Penal CA in c/w diversion of 0.47 Ha  
Of Forest land in Durgapur Division by Shyam Sel & Power Ltd.

Ref :: 1. Your Office Memo No.- 1092/8-1, Dt:- 20.05.2024.  
2. Condition No. 3.3 of proposal for ex-post facto approval for  
regularization over 0.47 Ha of forest land in favour of M/s Shyam Sel &  
Power Ltd. Expansion of existing Integrated steel Plant in Durgapur  
Forest Division in West Bengal vide Online Proposal No.-  
FB/WB/IND/442054/2023, Dt:- 11.01.2024.  
3. Serial No. 3 & 4 of the APCCF & Nodal Officer, FCA Office Memo No.-  
11418/L&LT/2M-153/2023, Dt:- 18.03.2024.

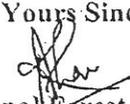
Sir,

With reference to the above, your kindness is requested for providing the signed estimates for cost of creation with cost of maintenance for 10 years for the compensatory Afforestation (CA) over 0.47 Ha & Penal CA over  $5 \times 0.47 \text{ Ha} = 2.35 \text{ Ha}$  land to be provided to your esteemed Division by Shyam Sel & Power Ltd. at an earliest. The estimates are required to upload demand note in Parivesh Portal.

This is for your kind information.

Enclosed: As stated above.

Yours Sincerely

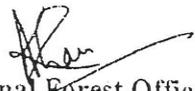
  
Divisional Forest Officer  
Durgapur Division

Memo No: 849(3)/8-

Dated, Durgapur, the 22/05/2024

Copy forwarded for kind information to:-

1. The Addl. Principal Chief Conservator of Forests & Nodal Officer, Forest Conservation Act.
2. The Chief Conservator of Forests, South-East Circle, West Bengal.
3. The Factory Manager, Shyam Sel & Power Limited

  
Divisional Forest Officer  
Durgapur Division

## Annexure "SA-4"



Government of West Bengal  
Directorate of Forests,  
Office of the Divisional Forest Officer, Durgapur Division.  
Aranyapally, Shashtri Avenue, Durgapur-12.  
E-mail- [dfodur-wb@nic.in](mailto:dfodur-wb@nic.in)  
Office Tel. / FAX- 0343-2999651



Memo No. 1859/8

Dated, Durgapur, The 23/07/2024

To :: The Factory Manager  
Shyam Sel & Power Limited.

Sub. :: Providing CA and PCA

Ref. :: Your letter dated 22<sup>nd</sup> July, 2024

\*\*\*\*\*

Sir,

Kindly refer to the specific conditions of the in-principal approval-

Specific condition 3.3 - UA should pay cost of NPV, Penal NPV, CA, Penal CA with cost of maintenance for 10 years.

Here, it is clear that both CA & Panel CA is to be paid.

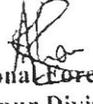
Now, please refer to the specific Condition 3.2 which says, "the user agency shall provide penal Compensatory Afforestation (PCA), i.e. non- forest land equivalent to five times the forest land being diverted for the purpose of CA."

It means,  $PCA = 5 \times CA$

If we read specific condition 3.2 & 3.3 together, then total non-forest land to be given  
 $= CA + PCA = CA + (5 \times CA) = 6 \times CA = (6 \times 0.47) \text{ ha} = 2.82 \text{ ha}$

The matter for providing non-forest land for both CA & PCA was also mentioned in our letter addressed to you vide memo no. 849(3)/8 dt. 22/05/2024, 716/8 dt. 15/05/2024 and 356/8 dt. 23/04/2024

You are again requested to provide 2.82 Ha of non-forest land suitable for CA & PCA immediately for further action in connection with processing of Stage II clearance.

  
Divisional Forest Officer  
Durgapur Division

Memo No. 1859/8

Dated, Durgapur, The 23/07/2024

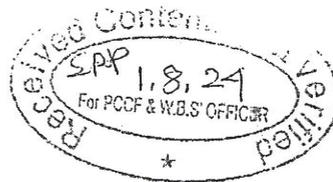
Copy forwarded for kind information: -

- 1) Addl. Principal Chief Conservator of Forests & Nodal Officer, Forest Conservation Act.
- 2) The Chief Conservator of Forests, South-East Circle, West Bengal.
- 3) The Divisional Forest Officer, Bankura (North) Division.

  
Divisional Forest Officer  
Durgapur Division



# Annexure "SA-5"



Date: 01/08/2024

To,  
The Additional Chief Conservative of Forest & Nodal officer FCA,  
Aranya Bhawan,  
Saltlake city  
Kolkata

Sub: Handing over of Non Forest land tune of 2.82 ha for (CA & PCCA) raising compensatory afforestation as per clause 3.2 as mentioned in stage 1 clearance/ In Principal approval against proposal number FP/WB/IND/442054/2023 for diversion of forest land in favour of Shyam Sel & Power Limited.

Ref:

1. Addl. PCCF & Nodal Officer FCA letter no 1829/L & LT/2M-153/2023 dated 06/06/2024.
2. 1092/8-1 dated 20/5/2024 DFO Bankura North Division
3. In-Principal approval on 11/01/2024 of our online proposal no FP/WB/IND/442054/2023.
4. DFO Durgapur letter no 1859/8 dated 23/07/2024

Sir,

In reference to clause 3.2 of In-Principal approval against the proposal mentioned above, we would like to handover 2.82 HA (6.968acre) of non-forest land (0.47 X 1+ 0.47X5) (as CA + PCCA) for raising Compensatory Afforestation. A patch of land 8.96 acres has been identified as detailed below. The DFO Bankura North Division submitted site suitability report vide his memo no 1092/8-1 dated 20/5/24 for raising compensatory afforestation. The land has been registered and mutation has been done in favour of Shyam Sel & Power Ltd.

District	DFO	Mouza JLNO	RS Plot no	Area (In Acre)	Remarks as per field visit of DFO on 18/5/24
Bankura	Bankura (North)	Kallapur-121	817-862	8.96 acre	The proposed land is contiguous to existing forest and soil condition is suitable for plantation. Hence, the site may be considered suitable for CA, after completion of land handover and boundary demarcation

OUR BRANDS:



**SHYAM SEL AND POWER LIMITED**  
(A wholly owned subsidiary of SHYAM METALICS AND ENERGY LIMITED)

REG. OFFICE: S S Chambers, 5, C.R. Avenue, Kolkata - 700 072, West Bengal, CIN: U27109WB1991PLC052962 GSTIN: 19AAECS9421J1ZZ  
SALES & MARKETING OFFICE: Viswakarma Building, North West Block, 1st, 2nd & 3rd Floor, 66C, Topsia Road, Kolkata - 700 046  
T: +91 33 4011 1000 F: +91 33 4011 1031 Email: contact@shyangroup.com Web: www.shyammetalics.com Follow us on:

For SHYAM SEL AND POWER LTD  
*Sangata*  
Director/Authorised Signatory



.....2.....

Further to inform that out of 8.96 Acres of identified Non-forest land suitable for CA, we will hand over requisites non forest land with a tune of 2.82 Ha = 6.968 acres in favour of DFO Bankura North division on behalf of Forest Department Govt. of West Bengal as per procedure.

So, we request your good office to kindly issue necessary directions to DFO Bankura North Division for taking over the possession of land as per the schedule mentioned above in favour of Forest Department Govt. of West Bengal.

An early action is solicited towards completion of the entire process of diversion

- Copy forwarded to:
1. DFO Bankura North division with a request to fixup a date as per his convenient to have a joint inspection with our technical staff to complete the process of handing over and taking over the possession of non-forest land 2.82Ha (6.968acres) as mentioned above for raising of CA & PCCA under intimation to DFO-Durgapur Division.
  2. DFO Durgapur Division for kind information with a request to provide us Demand note and other fees.
  3. CCF South East circle, West Bengal for information.

Encl.: Map of the identified Non-Forest land.

Thanking you.

Yours faithfully,

For Shyam Sel & Power Ltd.

*Alok Kumar Mishra*  
(Alok Kumar Mishra)  
Factory Manager

OUR BRANDS:



**SHYAM SEL AND POWER LIMITED**

(A wholly owned subsidiary of SHYAM METALICS AND ENERGY LIMITED)

REG. OFFICE: S S Chambers, 5, C.R. Avenue, Kolkata - 700 072, West Bengal, CIN: U27109WB1991PLC052962 GSTIN: 19AAECS9421J1ZZ

SALES & MARKETING OFFICE: Viswakarma Building, North West Block, 1st, 2nd & 3rd Floor, 86C, Topsia Road, Kolkata - 700 046

T: +91 33 4011 1000 F: +91 33 4011 1031 Email: contact@shyamgroup.com Web: www.shyammetalics.com Follow us on:

For SHYAM SEL AND POWER LTD

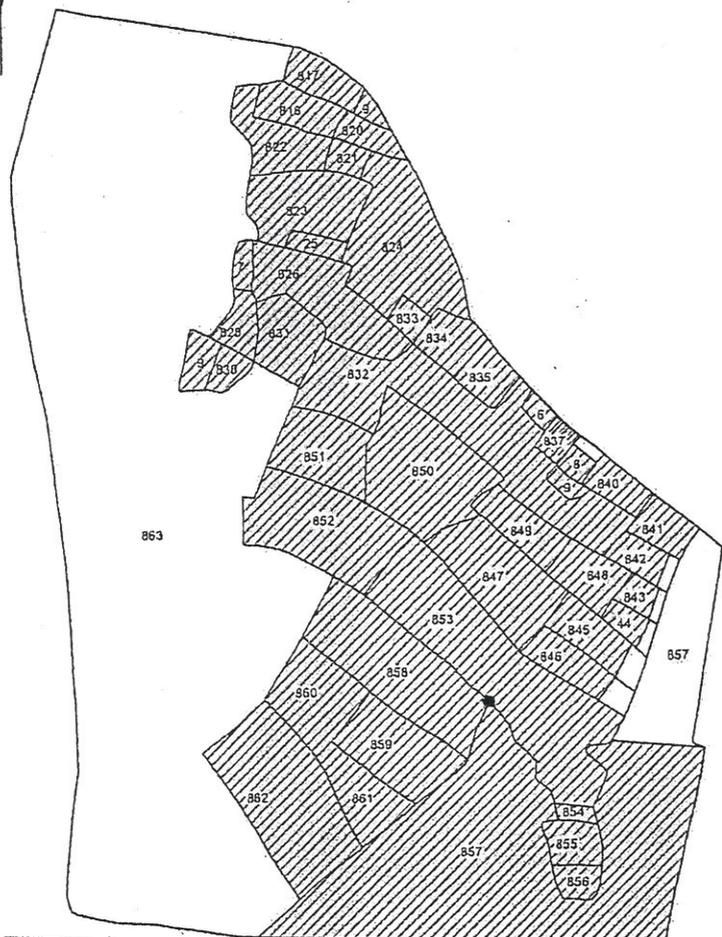
*Saugata Banerjee*

Director/Authorised Signatory



N

Date- 18/06/2024



SL NO	PLOT NO	AREA (DECIMALS)
1	817	9
2	818	11
3	819	3
4	820	5
5	821	4
6	822	15
7	823	25
8	824	38
9	825	3
10	826	29
11	827	3
12	828	7
13	829	6
14	830	4
15	831	14
16	832	60
17	833	3
18	834	10
19	835	9
20	836	4
21	837	4
22	838	3
23	839	2
24	840	8
25	841	8
26	842	8
27	843	4
28	844	4
29	845	14
30	846	13
31	847	30
32	848	11
33	849	12
34	850	40
35	851	21
36	852	39
37	853	71
38	854	3
39	855	8
40	856	4
41	857	168
42	858	48
43	859	24
44	860	22
45	861	14
46	862	53
47	TOTAL AREA	898

**VENDOR'S SIGNATURE**

1. *Signature*  
 Lt 1 of Anil AKHULI  
 BY the son of  
 Ravkhanan Konmakan  
 Rajib Akhuli  
 রাজিব অখুলি

2. *Signature*  
 Ramjit Akhuli,  
 Sakolegopal Akhuli  
 Subodhch Akhuli  
 Ahiag  
 Subodh Akhuli

3. *Signature*  
 Parvez Akhuli  
 মর্শ্বেরন অখুলি  
 Koushman Akhuli

4. *Signature*  
 Anurudha Akhuli

*Signature*  
 Aniruddha Gorai  
 (Survey Engineer)  
 Lic. No. 281-2015-16  
 Aniruddha Gorai  
 Survey Engineer  
 Mo - 7797886312

For SHYAM SEL AND POWER LTD  
*Signature*  
 Director/Authorised Signatory

## Annexure "SA-6"



Government of West Bengal  
Directorate of Forests,

Office of the Divisional Forest Officer, Durgapur Division.  
Aranyapally, Shashtri Avenue, Durgapur-12.

E-mail: [dfodr-wb@nic.in](mailto:dfodr-wb@nic.in)  
Office Tel. / FAX- 0343-2999651



Memo No. 2110/8

Dated, Durgapur, The 07/08/2024

To :: The Factory Manager,  
Shyam Sel & Power Limited

Sub. :: Submission of KML file of proposed 2.82 Ha of CA land.

Ref. :: DEO, Bankura (North) Division office memo No.- 1653/8, dated: 06/08/2024.

\*\*\*\*\*

Sir,

With reference to the above, please find enclosed herewith the letter received from the Divisional Forest Officer, Bankura (North) Division regarding submission of the KML file of proposed CA land (2.82 Ha).

Hence, you are requested to submit the KML file of the proposed CA land for submission of site suitability report. Please remember that we are unable to upload demand note in Parivesh Portal unless we receive approved copy of creation & 10 (Ten) years maintenance plan of the CA & Penal CA land.

Enclosed : As stated.

Your faithfully

  
Divisional Forest Officer  
Durgapur Division

Memo No. 2110(2)/8

Dated, Durgapur, The 07/08/2024

Copy forwarded for kind information to:

- 1) Addl. Principal Chief Conservator of Forests & Nodal Officer, Forest Conservation Act;
- 2) The Chief Conservator of Forests, South-East Circle, West Bengal.

  
Divisional Forest Officer,  
Durgapur Division



For SHYAM SEL AND POWER LTD  
  
Director/Authorised Signatory



Office of the Divisional Forest Officer  
Durgapur Division

**DOCKET**

Regd. No. 2665 File No. 8

Date: 07/08/2024



Government of West Bengal  
Directorate of Forests

Office of the Divisional Forest Officer, Bankura (North) Division  
Machantala, Bankura, Pin - 722101

Phone :: (03242-250758) - Fax: (03242-256558), e-mail : dloban-wb@nic.in&dfo\_bkn@yahoo.com  
Visit us at: www.bankuraforest.in



Memo No. 1653 /8

Dated, Bankura, The 06/08/2024

From :: The Divisional Forest Officer,  
Bankura (North) Division.

To :: The Divisional Forest Officer,  
Durgapur Division.

Sub :: Submission of KML file of proposed 2.82 Ha of CA land.

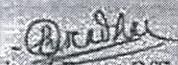
Ref :: 1. Your kind Office Memo No. 2029/8 Dated 01/08/2024  
2. The Factory Manager, Shyam Sel & Power Limited office memo  
no. NIL, Dated 01/08/2024.

With reference to the Subject mentioned above, this is to inform you that for proposal No.FP/WB/IND/442024/2023 OF M/S Shyam Sel & Power Limited in- principal (Stage-1) approval was provided by Forest Conservation Division, Govt. of India on 11/01/2024. As per specific condition of the approval, the Factory manager wants to provide 2.82 Ha of CA Land as mentioned in his letter no. Nil dt. 01/08/2024.

The details location of the proposed CA land (2.82 Ha) is mentioned in his letter no. Nil dt. 01/08/2024. However, the KML file of proposed CA land (2.82 Ha) is not provided to submit site suitability report for plantation from this end.

Hence, you are requested to submit the KML file of the proposed CA land for submission of site suitability report from this end.

This is for your kind perusal & necessary action

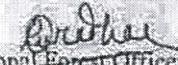
  
Divisional Forest Officer,  
Bankura (North) Division

Memo No. 1653 /8

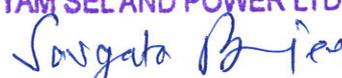
Dated, Bankura, The 06/08/2024

Copy forwarded for kind information to:-

1. The Addl. Principal Chief Conservator of Forests & Nodal officer, Forest Conservation Act.
2. The Chief Conservator of Forests, Central Circle, West Bengal.
3. The Chief Conservator of Forests, South-East Circle, West Bengal.
4. The Factory Manager, Shyam Sel & Power Limited.

  
Divisional Forest Officer,  
Bankura (North) Division.

For SHYAM SEL AND POWER LTD



Director/Authorised Signatory

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

ORIGINAL APPLICATION NO.182 OF 2023/EZ

**(Under Section 18 read with Sections 14, 15  
of National Green Tribunal Act 2010)**

**IN THE MATTER OF:  
SUSHOVAN SAW**

... Applicant

-Versus-

**MOEF, THROUGH ITS SECRETARY, INDIRA  
PARYAVARAN BHAWAN & ORS.**

... Respondents



**SUPPLEMENTARY AFFIDAVIT FILED ON  
BEHALF OF THE RESPONDENT NO.3  
ABOVENAMED**

**SHOUNAK MITRA**, Advocate  
**ZULFIQAR ALI ALQUADERI**, Advocate  
C/o. **KHAITAN & CO LLP**  
Advocates, Notaries, Patent &  
Trademark Attorneys  
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